

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. (IB)-106(ND)/2017**  
**C. A. NO.**

**CORAM:**

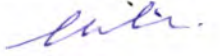
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

**NAME OF THE COMPANY: M/s. M/s. BMM Ispat Pvt. Ltd. V/s. M/s. A.J Casting Pvt. Ltd.**

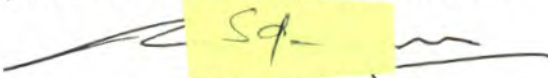
**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016**

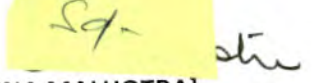
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	KUMAR MIHIR	ADV	<del>for</del> Petitioner -	

**Order**

Notice to the respondent returnable on 31<sup>st</sup> May 2017. Dasti.

In the mean time the learned counsel for the petitioner shall also take steps to file a certified copy of the bank's statement reflecting the payments made by the Corporate Debtor as required under Section 9(3)(c) of IBC, 2016.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]  
(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]